

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 30th day of July, 2004.

Original Application No. 777 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Gopi Krishna Tewari a/a 37 years
R/o Vill. Magarwara, P.O. Magarwara Distt. Unnao.

.....Applicant

Counsel for the applicant :- Sri R.K. Shukla

V E R S U S

1. Union of India through the Secretary,
M/o Defence & Supplies,
D/o Defence Production, Govt. of India, New Delhi.
2. The Addl. DGOF, Ordnance Equipment Factories Group,
H.Qs, Aaudh Upaskar Bhawan, GT Road, Kanpur.
3. The General Manager,
Ordnance Equipment Factory, Kanpur.
4. The Asstt. Controller of Defence Accounts (FYS)
Accounts Office, Ordnance Equipment Factory,
Kanpur.

.....Respondents

Counsel for the respondents :- Sri Ashok Mohiley

O R D E R

The relief claimed herein is that the respondent No. 3 be directed to refund the amount of Rs. 3000/- recovered from the applicant's salary for the month of May, 2004 and not to make further recovery, if any, for the month of June, 2004. The applicant has not filed the order, if any, directing recovery from the applicant's salary. However, it is conceded that the applicant has preferred the representation dated 08.06.2004 followed by another representation dated 09.06.2004 for redressal

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of his grievances raised in this O.A. Six month period from the date of representation has not yet expired. In the circumstances, therefore, I am of the view that ends of justice would be served if the O.A is disposed of finally at the admission stage with direction to respondent No. 3 to consider and decide the representation dated 08.06.2004 by means of a reasoned order to be passed and communicated to the applicant within a period of two months from the date of receipt of a copy of this order.

2. The O.A is disposed of accordingly with no costs.

RAJ Q
Vice-Chairman.

/Anand/